

Central Administrative Tribunal  
Principal Bench

CP 208/2002  
OA 461/2002

(S)

New Delhi, this the 23rd day of August, 2002.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T.Rizvi, Member (A)

1. Nepal Singh S/o Shri Baljeet Singh  
Working as casual Labour on daily  
wages conferred with Temporary Status in  
the Office of CDA (PD) Meerut R/o  
Aminabad Alias Baragaon, Meerut and following  
two others similarly situated employees  
having common cause of action.
2. Kunwar Pal S/o Shri Ramji Lal
3. Nagendra S/o Shri Guru Charan.  
(Shri V.P.S.Tyagi, Advocate) .... Applicants.

Versus

Union of India and others

1. Shri N.Neihsail Dy.CGDA (AN) Office  
of CGDA West Block-V,  
R.K.Puram, New Delhi.
2. Shri G.P.Mohanty, IDAS Controller  
of Defence Accounts (AN) (Pension  
Disbursement), Meerut Cantt. (U.P)  
(Shri Rajinder Khatter proxy for Shri Arun  
Bhardwaj, Advocate) .... Respondents.

Order (oral)

By Smt. Lakshmi Swaminathan, Vice Chairman (J)

Learned counsel submits that the respondents <sup>have</sup> fully  
complied with the Tribunal's order dated 7.3.2002 in OA No.  
461/2002. This is agreed to Shri V.P.S.Tyagi, learned counsel  
for the petitioner.

In the circumstances, CP No.208/2002 is dismissed.  
Notices issued to the alleged contemners are discharged. File  
to be consigned to the record room.

(S.A.T.Rizvi)  
Member (A)

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

/shyam/